

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 10th day of February 1998.

Contempt petition no. 19 of 1997

in

Original Application no. 783 of 1996

Hon'ble Mr. S. Dayal, Administrative Member

Hon'ble Mr. D.V.R.S.G. Dattatreยุlu, Judicial Member

Deepak Kumar, S/o Shri Niranjani Prasad,  
R/o C/o Shri Kedar Nath Rai, R.M.S. Office,  
Nau.

... Applicant

C/A Shri S. Madhyan

Versus

1. Shri Radhey Shyam Kaushik,  
Central Privident Fund Commissioner,  
Employees Provident Fund Oiginasation,  
14, Bikaji Cama Palace, New Delhi.

2. Shri U.C. Tiwari,  
Regional provident Fund Commissioner, M.P.  
Nidhi Bhawan, Sarvodaya Nagar,  
Kanpur.

... Opp. parties.

C/O Shri R. Tiwari  
Shri N.P. Singh.

ORDER (Oral)

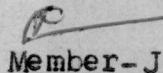
Hon'ble Mr. S. Dayal, Member-A.

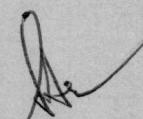
This is an application under section 17 of the  
Administrative Tribunals Act, 1985, alleging contempt of  
order in O.A. no. 783 of 1996 passed on 26.07.96, directing  
the opposite parties to allow the applicant to appear in the  
interview and keep one vacancy unfilled, but not declare  
the result of the applicant.

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2. The applicant has moved this application for contempt on the ground that the opposite parties were restrained by the order from declaring the result of all the candidates and yet they declare the result and allow the other applicants to be appointed.

3. The opposite parties have filed CA in which they have mentioned that they have fully complied with the orders. Result of the candidate has not been declared and one post in group 'D' has been kept unfilled. This was stressed by Shri N.P. Singh who remained present on behalf of the respondents. Therefore, we do not find that any contempt of the order of the Tribunal dated 26.07.96 has been made. The proceedings are, therefore, dropped and the notices issued are discharged.

  
Member-J

  
Member-A

/pc/